IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
Appeal-314/252/ND/2023

IN THE MATTER OF:
Income Tax officer, Ward 24(1) **.....Applicant**
Vs.
RoC & Ors. (Streak Trading Pvt. Ltd.) **.....Respondent**

SECTION
U/s 252 **Order delivered on 15.05.2024**

CORAM:
SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For the Applicant : Adv Puneet rai,SSC, Adv Ashvini Kr, Adv Rishabh Nangia, Adv Nikhil jain
For the Respondent :
For the RoC : Adv. Jyoti Khurana

ORDER

Ld. Counsel for the Appellant/Income Tax Dept is present and submitted that in terms of order dated 06.03.2024, they have served the Respondents through publication and has filed the proof of publication which is available on the e-portal. Proxy Counsel for the RoC is present. None appears on behalf of the remaining Respondents. One last opportunity is being given to the remaining Respondents to appear and file their response. List this matter on **24.07.2024.**

Sd/- **Sd/-**

(Dr. SANJEEV RANJAN) **(MAHENDRA KHANDELWAL)**
MEMBER (T) **MEMBER (J)**

Khushboo
15.05.2024